

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KREDO BEAUTY PVT LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	KREDO BEAUTY PVT. LTD.
2.	Date of incorporation of Corporate Debtor	02.08.2017
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2017PTC321649
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No.105, F/F South Ex-Plaza-II, Plot No.209, Masjid Moth, New Delhi-110049
6.	Insolvency commencement date in respect of corporate debtor	16.01.2020 (Date of Order) 17.01.2020 (Date of receipt of Order) through e-mail
7.	Estimated date of closure of insolvency resolution process	14.07.2020 (180 days from the commencement of Insolvency Resolution Process)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	RAVI BANSAL Reg. No.: IBBI/IPA-001/IP-P00162/2017-18/10331
9.	Address & email of the interim resolution professional, as registered with the board	RAVI BANSAL Address: 308, Adarsh Complex, 03, Community Centre, Wazirpur Industrial Area, Delhi-110052 Email: ravibansalca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RAVI BANSAL Address: 308, Adarsh Complex, 03, Community Centre, Wazirpur Industrial Area, Delhi-110052 Email: cirp.kredobeautey@gmail.com, ravibansalca@yahoo.com
11.	Last date for submission of claims	03.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address: 308, Adarsh Complex, 03, Community Centre, Wazirpur Industrial Area, Delhi-110052

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **KREDO BEAUTY PVT. LTD.** on 16.01.2020 vide order CP No. (IB)-1164(ND)2019. (Copy of order received on 17.01.2020) through e-mail.

The creditors of **KREDO BEAUTY PVT. LTD.** are hereby called upon to submit their claims with proof on or before **03.02.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 21/01/2020

Place: Delhi

True Copy



Sd/-
RAVI BANSAL
Interim Resolution Professional
KREDO BEAUTY PVT LTD.
Reg. No: IBBI/IPA-001/IP-P00162/2017-18/10331